

**Festival of India**

6268. SHRI MRUTYUNJAYA NAYAK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the names of the countries where the Festival of India was held during 1990-91 and the total expenditure incurred thereon;

(b) the names of the countries where the Festival of India is proposed to be held during 1991-92 and the expenditure expected to be incurred thereon;

(c) whether the Government propose to ban such Festivals for the present, keeping in view the prevailing financial condition of the country; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) No Festival of India was held in any country during the year 1990-91.

(b) A festival of India is being held in the Federal Republic of Germany during the year 1991-92. An expenditure of Rs. 4.8 crores is expected to be incurred on this Festival.

(c) There is no proposal at present to hold Festivals of India in any other country.

(d) Does not arise.

[English]

**Balconies in Government Accommodation**

6269.DR. G.L. KANAUIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that many of the allottees of Government accommodation have got their balconies covered by the Estate Office;

(b) if so, the terms and conditions thereof and the time taken by the Estate Office in this regard;

(c) whether many of the allottees have also covered their balconies at their own costs;

(d) if so, whether it is permissible, if not, the reasons therefor;

(e) whether the Union Government propose to allow all the interested allottees to cover their balconies and to build temporary garrages (where there are no garrages for ground floor allottees) at their own costs, if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Many of the allottees, have got their balconies covered by the CPWD, which is the agency responsible for the maintenance and not the Estate Office.

(b) Prior to 1988, additional licence fee was charged from the allottees, for such construction. However, with effect from 1988, additions/alterations of non-structural character, which are part of the approved scale of amenities, are to be carried out by the CPWD uniformly in all the quarters in a phased manner, subject to availability of funds. The cost of such additions/alterations will not exceed the annual monetary ceiling fixed for different types of accommodation.

If however, an allottee desires to have such additions/alteration in his house carried out on priority basis, he shall have to

bear 10% of the cost of such work, payable in advance. No further amount will be charged either from that allottee or the subsequent allottee of that house. Since in most of the quarters, the cost of glazing of verandah/covering of balconies, exceeds the annual monetary ceiling, it was decided, on reconsideration that with effect from 30.5.91, the work of glazing of verandah may be done at the request of the allottees, on charging 10% of the cost thereof. The annual monetary calling will not apply to this work.

It normally takes three to four weeks to complete the work after issue of sanction, subject to availability of funds.

(c) Yes.

(d) It is not permissible for the allottees to get their balconies covered privately on their own, because the symmetry and elevation of the building are likely to be disturbed.

(e) and (f). It is not proposed to allow the allottees to cover their balconies, for the reasons indicated in reply to (b) and (d) above. It is also not proposed to allow the allottees to construct temporary garages at their own costs, as the same is against the building bye-laws.

[*Translation*]

#### **Spurious Capsules of Chloromphenol Seized by Drug Control Department**

6270. SHRI SHIV SHARAN VERMA:  
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Drug Control Department of Delhi Administration has seized spurious capsules of Chloromphenicol from chemists in Delhi;

(b) if so, the details thereof; and

(c) the action taken against the manufacturers and sellers of spurious medicines?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARTHA): (a) to (c). As per information furnished by the Delhi Administration, its Durgs Control Department had inspected the premises of a whole-sale Chemist, namely M/s. La Farmace at Madangir, New Delhi, on 20.6.91. Chloromphenicol capsules I.P.B. No. 2226 (14x1000) with manufacturing date as March, 1991 and the expiry date as February, 1995, bearing the label of M/s Indian Drug and Pharmaceuticals Ltd., Rishikesh, were found in the stock. The same were exhibited for sale and distribution.

[*English*]

#### **Scheme for the Welfare of Minorities**

6271. SHRI SHIV SHARAN VERMA:  
Will the Minister of WELFARE be pleased to state:

(a) the names of the schemes formulated for the welfare of minorities of Delhi and since when these are being implemented;

(b) the number of persons of minority classes benefitted by these schemes;

(c) whether these schemes are reviewed at a fixed interval of time; and

(d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (d). Several schemes are being implemented for the welfare of Minorities in the Union Territory of Delhi. These Schemes mainly relates to the fields of recruitment, education and economic development:—